

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT NO.III

IB-525/ND/2018

In the matter of :

JPC Enterprises

....PETITIONER

Vs.

Jagson International Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 14.5.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

V.K. Subburaj,  
Hon'ble Member (Technical)

For the Petitioner :

For the Respondent :

ORDER

A representation has been made on behalf of the Learned Counsel for the petitioner on record that the matter may be adjourned. Upon service of an advance copy of the application, the Corporate Debtor is being represented by Mr. Nitin Soni, Advocate. Let reply be filed within a period of 10 days from today in relation to the application and an advance copy of the same to be made available to Ld. Counsel for the petitioner and petitioner to file rejoinder, if any.

List on 04.6.2018.

— Sd —

(V.K. SUBBURAJ)  
MEMBER (TECH.)

— Sd —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
14.5.2018